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Allotments of Industrial Plots in Narela

488. SHRI BRAHMANANDA PANDA: SHRI YOGENDRA SHARMA:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

- (a) whether it is a fact that the Delhi Small Scale Industrial Development Corporation has sanctioned in the last week of November. 1973 some industrial plots in Narela Industrial Complex, Delhi and asked the parties to deposit advances according to the size of the plot;
- (b) if so, the number of parties who were allotted plots by the Corporation;
- (c) whether it is a fact that the Directorate of Industries, Delhi before recommending the parties for allotment of plots scrutinised each case; and
- (d) if so, whether the parties have since been given the plots; if not, the reasons for the delay and what steps are being taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVE-LOPMENT (SHRI ZIAUR RAHMAN ANSARI): (a) Delhi Small Industries Development Corporation has not sanctioned Industrial plots in Narela Industrial Complex to any party in the last week of November, 1973. However, on the basis of the recommendation of the Screening Committee for allotment of land in Narela Industrial Complex constituted by the Delhi Administration, two parties who initially indicated their willingness to seek allocation of land were informed about the extent of the area earmarked for their projects. They were also asked to express their willingness to make an interim deposit by way of 50 per cent of the provisional payment by 31-1-1974, after executing the prescribed undertaking.

- (b) No allotment of pilots has yet been made to any one by Delhi Small Industries Development Corporation.
- (c) The screening committee for allotment of land in Narela Industrial Complex in its meeting held on 28-11-1973 considered all the applications for allotment of land

received upto 3-11-1973 by the Directorate of Industries and the Delhi Small Industries Development Corporation.

(d) As some legal and procedural objections have been raised and there is a stay order from the court in respect of part of the land, the progress of development of the Industrial Complex has been delayed. The matter is being sorted out by the Delhi Administration.

Creation of Posts of Head Clerks in Pondicherry Administration

- 489. SHRI S. S1VAPRAKASAM: Will the Minister of HOME AFFAIRS be pleas ed to state:
- (a) whether the Pondicherry Administration has received on 10th January, 1974 any representation from the Association of Pondicherry Non-Secretariat Ministerial Staff for the creation of the posts of Head Clerks in the Administration; and
- (b) if so, what are the details thereof and what action Government have taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b) Yes, Sir; the Association represented to the Pondicherry Administration that in most of the non-Secretariat Departments only one or two Superintendents were supervising the work of sections and therefore several items of work were left unsettled. The Association suggested that posts of Head Clerks might be created. The Administration informed the Association that action could be taken only if the existing ban on the creation of new posts was lifted.

LDC/UDC in Pondicherry Administration

- 490. SHRI S. SIVAPRAKASAM: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the number of posts of L.D.Cs, and U.D.Cs. as on 1st January, 1974 in the Pondicherry Administration;
- (b) the number of- such posts which were made permanent as on 1st January, 1974; and